[Dr. Yelamanchili Sivaji]

other countries whereas the total quantity produced in India from 1960's to now has been reduced from 1.6 lakh tonnes to 80,000 tonnes, that is, half of the total produce and we are not able to export this year. During this year the minimum export price has been enhanced by 10 per cent and the cash compensatory support is introduced at the rate of 5 per cent and if this 10 per cent of the minimum export price hike and 5 per cent of the introduction of CCS are taken into account the price of the raw tobacco leaf should have been enhanced at least by 25-30 per cent compared to last year. But the Tobacco Board is not prepared to see that this benefit percolates to the growers and they have imposed several restrictions at the cost of the tobacco growers for the sole purpose of benefitting the Several representatives of traders. the people like Mr. Jalgam Vengal Rao, Mr. Shiv Shanker, Mr. Veerendra Patil, President of the PCC(I) of the Karnataka State, Prof. N. G. Ranga, Dy. Leader of the Congress Parliamentary Party and several MPs both from the Treasury Benches as well as the Opposition Benches have complained to the Government that the Tobacco Board is playing to the tunes of of the exporters. On the top if it, 25 Congress (I) Legislators from Andhra Pradesh have given in writing to the Government of India, more so to the Commerce Ministry, that the Tobacco Board is tring to exploit the tobacco growers and helping the to-But the bacco exporters and traders. Tobacco Board as well as the Commerce Ministry have lent a deaf earto all these complaints. The Tobacco Board has got no estimate and our foreign Embassies and our trade wings existing in various Embassies are not powerful enough to explore the possibility of exporting our produce. So, I would like to appeal to the Government, through you, Madam, to see that the STC gears up to the need of the hour and let STC give up its lukewarm attitude and see that all the outstanding stocks lying in the platforms of the Tobacco Board are liquidated at the price as indicated by the Tobacco Board in the erstwhile meeting of the 10th March, that is, Rs. 20.50 per Kg. Unless this is done the people will lose faith thinking that this Government is postponing and giving some false promises. So, I would like to appeal to the Government to see that all the stocks are exhausted by the STC. Thank you.

Mentions

1.00 P.M.

Demand to raise the age-limit for Civil Services Examinatoins

श्री सत्य प्रकाश महलवीय (उत्तर प्रदेश) : माननीय उप सभापति जी, मैं आपकी अनमति में और सदन के माध्यम से यहमांग रखना चाहता हं कि जो श्रिखिल भारतीय प्रशासनिक मेबाएं हैं और उसमे सम्बद्ध जो सेवाएं हैं इनमें बैठने के लिए जो अन्यर्थी या प्रत्याशी होते हैं उनके लिए शायुसीमा वर्तमान में 26 वर्ष है इसको बढ़ा करके 28 वर्ष कर दिया जाए जिसमे कि ग्रामीण क्षत्रों के जो छात्र है. श्राधिक दिष्ट से कमजीर वर्ग ने जी लीग माते हैं भीरजो पिछड़े वर्ग के लोग हैं उनती उपेक्षा नहो। कई वर्ष पूर्व दोयातीन साल तक यह ग्राय सीमा 26वर्ष से बढ़ा करके 28 वर्ष करभी दी गईधी लेकिन 1987 मेयह भायु सीमा पुन: 26 वर्ष कर दी गई है। सभी को समान प्रधिकार होना चाहिए और समान स्विधाएं मिलनी चाहिएं, इस सिद्धांत को हमारे संविधान में माना है और मान्यता देरखी है, लेकिन प्रामीण क्षेत्र के जो छात हैं और वहां के जो बच्चे हैं उनको बे स्विधाएं नहीं प्राप्त हैं जो कि शहर के लोगों की प्राप्त हैं या ऐसे बच्चों की प्राप्त हैं जो कि सम्पन्न घरों से ग्राते हैं। ग्रामीण क्षतों में 24-25 वर्ष की आय तक वहां के छात स्नातक हो पाते हैं। इसके अतिरिक्ट वहां पर जो शिक्षण संस्थाएं हैं भीर जो विदालय हैं वे उस प्रकार के नहीं हैं जिस प्रकार के शहरों के होते हैं। प्रामीण क्षेत्रों में वे सुविधाएं नहीं होती हैं धीर न बैठने का स्थान होता है औरन उनको प्रच्छे प्रकार के शिक्षक मिलते हैं और न पढ़ने की अच्छी क्यवस्या है जैसे कि शहरों में है। वे मेघावी छात्र होते हुए भी मायु के कारण कम्पीटी-शन्स में पिछड़ जाते हैं। इसलिए मेरा

अनुरोध है कि इस साबंजिनिक महत्व के प्रश्न पर भारत सरकार को ध्यान देना चाहिए और जैसा कि पूर्व में दो या तीन वर्षों तक व्यवस्था जारी। थीं उसी प्रकार अब भी आयु सीमा 28 वर्ष करदेनी चाहिए जिससे आर्थिक दृष्टि से जो कमजोर वर्ष के लोग हैं, जो गरीब और पिछड़े वर्ग के बच्चे हैं और जो आर्थिक दृष्टि से सम्पन्न नहीं हैं वे भी इस प्रकार के कम्योटिशन्ज में बैठ करके अच्छी देवाओं में जा सकें। धन्यवाद।

श्री ईश दत्त यावय: माननीया उप सभा-पति महोदया, श्री सत्य प्रकाश मालवीय जी ने विशेष उत्लेख के माध्यन से जिस समस्या को इस सदन में रखा है ग्रीर जो मांग की है मैं उसका समर्थन करता हूं क्योंकि ग्रामीण सेवों में रहने वाले जो वच्चे हैं वे विलम्ब से शिक्षा प्रारम्भ करते हैं ग्रीर विलम्ब से शिक्षा प्रारम्भ करने के कारण वे ग्रिखल मारतीय प्रशासनिक सेवाओं में ग्राने की बाध्यता के कारण नहीं था पाते हैं इसलिए यह ग्रायु सीमा 26 से 28 वर्ष कर दी जाए।

Need for reorientation of All India Institute of Medical Sciences

SHRIMATI BIJOYA CHAKRA-VARTY (Assam): Madam Deputy Chairman, the All India Institute of Medical Sciences is the only institute of this kind in our country today. The people of the country hold this institute in high respect and repose great confidence in it. We all know, Madam, it has been a common belief of our people that admission in the All India Institute of Medical Sciences is a sure way to complete recovery. They think it to be a sure success or sure recovery. So, we warmly congratulate all the medical staff of the Institute for enhancing the glory and prestige of the Institute. But, Madam. the All India Institute of Medical Sciences is presently in a bad shape due to defective planning. It was primarily an Institute for referred cases. Patients are supposed to come in a filtered process from the States. This filtered process is not strictly followed. People come straight to the Institute for treatment and consequently, nearly 400 patients in each department wait

in OPD daily. In a span of three or four hours, attending physicians are to examine 400 patients in each department. Thus time schedule does not allow the medical staff to devote more than two minutes for each patient. Consequently, doctors are overburdened and the standard is, bound to go downward in this case. What is more, referred cases do not get special or urgent attention as required due overcrowded nature of the Institute. Referred cases and OPD patients have to be treated in the same time schedule. This has hap pened due to wrong planning. I feel the Government should give serious thought in this regard. Though unpleasant. I would like to refer to one point that undue political interference in the treatment, appointment and promotion in certain departments of the All India Institute of Medical Sciences has been going on and this will surely adversely effect the high morale of the members of the medical staff of Madam, the AIIMS the Institute. needs a realistic planning. The present state of affairs, if allowed to continue for long, will surely adversely affect the working of this greatest institute in the country. medical Further, Madam, in this condition, this institute will fail to contribute to the medical research substantially as it has done before.

Lastly, the All India Institute of Medical Sciences should not be treated as an ordinary hospital. I would like to be assured by the hon. Minister concerned that the AIIMS will be allowed to play successfully the role of an institute of higher medical research. Thank you, Madam.